

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 178/2000

New Delhi this the 25th day of July, 2000

Hon'ble Mr. Justice Ashok Agarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member (A)

Smt. Parvathi Ramachandran,  
Steno Grade-1,  
Office of the Director General of  
Investigation and Registration,  
Bikaner House Annexe,  
Shahjahan Road,  
New Delhi-110011.

...Applicant

(By Advocate: Shri N. Ranganathan Swamy)

Versus

Union of India through the  
Secretary, Ministry of Law, Justice &  
Company Affairs, Shastri Bhawan,  
New Delhi.

The Secretary,  
Department of Company Affairs,  
5th Floor, 'A' Wing,  
Shastri Bhawan, Dr. Rajendra Prasad Road,  
New Delhi.

The Director General of (I&R),  
Department of Company Affairs,  
Bikaner House Annexe, Shahjahan Road,  
New Delhi.

...Respondents

(By Advocate: Shri A.K. Bhardwaj)

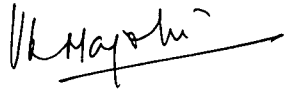
ORDER (Oral)

By Justice Ashok Agarwal, Chairman

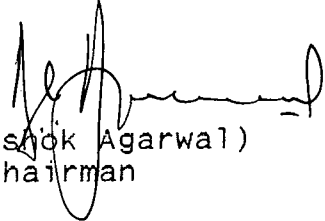
Respondents in para-5 of their counter has  
stated as under:-

"That the matter has been  
re-considered and the Government is  
agreeable to consider her for regular  
appointment to the post of  
Stenographer Grade I with effect from  
08.05.1991 i.e. date of availability  
of a regular vacancy in the said grade  
instead of 04.12.1998. In the absence  
of a regular vacancy it is not  
possible to regularise her from a date  
earlier than 08.05.1991".

2. In view of the statement, Shri Ranganathan Swamy appearing on behalf of the applicant seeks to withdraw the OA. The relief sought is granted. Aforesaid statement contained in the counter, we expect will be complied with expeditiously and within a period of three months from the date of service of this order. No order as to costs.



(V.K. Majotra)  
Member (A)



(Ashok Agarwal)  
Chairman

cc.